

# Insolvency and Bankruptcy Board of India

No. IBBI/PR/2025/12  
9<sup>th</sup> May 2025

## Press Release

### The Insolvency and Bankruptcy Board of India organises 11<sup>th</sup> IP Conclave in New Delhi

The Insolvency and Bankruptcy Board of India (IBBI) organised 11<sup>th</sup> Conclave of Insolvency Professionals (IPs) on 9<sup>th</sup> May 2025 at the India International Centre, New Delhi. The Conclave provided a platform for dialogue and collaboration among stakeholders to discuss recent developments regarding reviewing of various statutory forms to reduce the compliance requirements of IPs.

2. In his opening address, Dr Bhushan Kumar Sinha, Whole Time Member, IBBI highlighted the Board's commitment to regulatory simplification and ease of doing business. He emphasized on IBBI's consultative transparent regulatory approach, which is in tune with Government's shift towards trust-based, light-touch regulation. The key initiatives discussed included the simplification of CIRP forms, the constitution of an expert committee to reduce compliance burdens, a comprehensive regulatory review and the launch of BAANKNET—a centralised e-auction platform.

3. During the conclave, Mr. Jithesh John, Executive Director, IBBI and Mr. Raghav Maheshwari, Manager, IBBI made a presentation on '*Reducing Compliance by Review of CIRP Forms submitted by Insolvency Professionals to IBBI*'.

4. In another session, Ms. Pooja Bahry, Insolvency Professional gave a presentation on the recent regulatory changes and their practical implications.

5. After each presentation, an interactive session was held, wherein suggestions and concerns raised by the IPs were discussed and noted for action, as appropriate in the matter.

6. The Conclave concluded with a collective commitment to collaborate towards further strengthening and improving the efficiency of the IBC ecosystem.

